

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

REVIEW PETITION NO:120/95 in O.A.NO.1130/95

MONDAY the 5th day of FEBRUARY 1996

CORAM: HON'BLE SHRI B.S.HEGDE, MEMBER(J)

HON'BLE SHRI P.P.SRIVASTAVA, MEMBER(A)

K.V.Prasada Rao

.. Petitioner

(Applicant in person)

-versus-

The General Manager,
India Security Press,
Nasik Road, 422 101.

(Mr.V.S.Masurkar for the respondents) .. Respondents

O R D E R (ORAL)

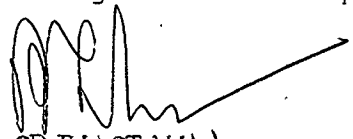
(Per B.S.Hegde, Member(J))

Heard applicant in person and Mr.V.S.
Masurkar for the respondents. Applicant has filed
R.P.No.120/95 against the order dt. 25-9-1995.
We have perused the order dt. 25-9-95 which reads
as follows :


"Heard the applicant who is present in
person. The applicant is asking for
certain documents which have been used
against him. He states that he has already
been reinstated, but there are certain
references during the disciplinary
proceedings which have not been furnished
to him. No order is being specifically
challenged and in the circumstances, the
O.A. which is filed for a very vague
relief cannot be entertained. It is dismissed."

2. In the review petition he has not brought
out any error apparent on the face of the record.

In the circumstance R.P. is dismissed. Copy of the order be given to the parties.



(P.P. SRIVASTAVA)
Member(A)



(B.S. HEGDE)
Member(J)

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